

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2755 of 2020

Pappu Mahto @ Pappu Yadav Petitioner
Vs.
1. The State of Jharkhand
2. Susma Devi Opposite Parties

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through Video Conferencing

For the Petitioner : Mr. Sanjay Kumar, Advocate
For the State : Mr. Moti Gope, A.P.P.

Order No. 02

Dated 11th September, 2020

Heard the learned counsel for the respective sides.

The defects, as pointed out by the office, are ignored.

Mr. Sanjay Kumar, learned counsel for the petitioner submits that the petitioner is the husband of the opposite party no.2 and the allegations are general and omnibus in nature. It has further been stated that although it has been alleged that the petitioner had solemnized another marriage but it appears that cognizance has been taken only under Sections 498-A and 323 of the Indian Penal Code.

Issue notice to the O.P. No.2 as to why this application be not admitted and/or disposed of at the stage of admission itself, for which requisites etc. under registered cover with A/D as well as under ordinary process must be filed within a period two weeks.

List this case after notice is served upon O.P. No.2.

Until further orders, there shall be no coercive steps against the petitioner in connection with P.C.R. Case No. 494 of 2019 pending in the court of A.C.J.M., Jamtara.

(RONGON MUKHOPADHYAY,J.)